

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6830/2021

(Arising out of impugned final judgment and order dated 22-10-2020 in CRLA No. 1594/2012 passed by the High Court of Judicature at Allahabad)

DHIRENDRA SINGH YADAV & ORS.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(FOR ADMISSION and I.R. and IA No.113352/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.113353/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 6908/2021 (II)

(FOR ADMISSION and I.R. and IA No.114500/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.114502/2021-EXEMPTION FROM FILING O.T.)

Date : 17-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARIFor Petitioner(s) Mr. Arvind Varma, Sr. Adv.
Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.
Ms. Smridhi Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List along with S.L.P.(Cr1.) Nos. 4946-4947 of 2021.

(MANISH ISSRANI)
COURT MASTER (SH)(MATHEW ABRAHAM)
COURT MASTER (NSH)